

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.2669/Del./2019
Assessment Year 2015-2016

Smt. Kumud Gupta, 5, Sultanpur Estate, Mehrauli, New Delhi – 110 030. PAN AAGPG4682A	vs.	The ACIT, Circle-32(1), Civic Center, Minto Road, New Delhi – 110 002.
(Appellant)		(Respondent)

For Assessee :	Shri Sunil Kapoor, C.A.
For Revenue :	Shri Rajesh Kumar, Sr. DR

Date of Hearing :	04.02.2021
Date of Pronouncement :	04.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-11, New Delhi, Dated 31.01.2019, for the A.Y. 2015-2016.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter is under consideration with the Department under VIVAD SE VISHWAS SCHEME, 2020 and there is likely good of the application filed under the VIVAD SE VISHWAS SCHEME being accepted by the Ld. Principal Commissioner of Income Tax, New Delhi.

3. In view of the above, appeal of assessee is dismissed as withdrawn, subject to issue of Form No.3 in favour of the assessee.

4. In the result, appeal of Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 04th February, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.